without clearance or approval of the Government.

Japan : All the broadcasting organisations are regulated by the radio law or the broadcast law under the administrative supervision of the Ministry of Posts and Telecommunications. As you know, Japan is a free enterprise country.

THE DEPUTY CHAIRMAN: Mr. Minister; is there more to it?

SHRI K. P. SINGH DEO: Plenty, Madam.

THE DEPUTY CHAIRMAN: This is an half-an-hour discussion. (Interruptions)

DR. JINENDRA KUMAR JAIN Madam, Shrimati Sushma Swaraj has raised certain very pertinent The Minister is trying to give us a detailed reply. I do not mind. But Madam, we do not want our right to ask some pertinent questions of him to be taken away. (Interruptions) The hon. Prime Minister is now here. He must have prio- Okay, if it is not different, please at least rity. I do not mind. But our right ask certain questions of the hon. Minister on this very important subject should not instead of relying on and quoting newspaper reports, replies to the questions nouncement and an explanation, raised by Shrimati Sushma Swaraj, would be better

SHRI K. P. SINGH DEO : I have right to reply. Insinuations have made agzinst Doordarshan which is under my charge. Therefore, I must satisfy all the hon. Members, whether I quote from a newspaper or I quote from a document or it is my own perception.

I do hope you will give me time to do 50.

DR. JINENDRA KUMAR JAIN: Let him speak for longer time but our right should not be taken away.

SHRI K. P. SINGH DEO : I being invezted now.

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THE DEPUTY CHAIRMAN: No really. The thing is that we have the Prime Minister here and he has to make a statement.

Development Scheme

THE PRIME MINISTER (SHRI P. V. NARASIMHA RAO): It is an announcement.

THE DEPUTY CHAIRMAN: I sorry, it is an announcement. Sir, with the hon. Members it is difficult in House because we have to be very careful, because there is a very thin line between a statement, an announcement and an explanation.

Regarding the Half-an-Hour Discussion which is extended to one hour, we will take it up later. I will request the Prime Minister to make the announcement.

SHRI S. JAIPAL REDDY: How it different from the statement?

SHRI P. V. NARASIMHA RAO to listen

THE DEPUTY CHAIRMAN : After Now, if the hon. Minister, listening you will understand the differfrom ence between a statement and an

ANNOUNCEMENT REGARDING M.Ps.. LOCAL AREA DEVELOPMENT **SCHEME**

THE PRIME MINISTER (SHRI V. NARASIMHA RAO) : Madam, very of en it happens that Members of liament are approached by their constituents for small works of a capital nature to be done in their constituencies. ever, they are not in a position to ensure that the work suggested by them is undertaken. Hence there was a demand made by the M.Ps. of different political parties that they should be allowed to recomment to the District Collector works to be done in their constituencies.

The Government of India considered the above suggestions and has decided to introduce a new scheme to be called 'M.Ps Local Area Development Scheme'. Under this each Member of Parliamen! will have the freedom to suggest to the District Collector works to be done not exceeding Rs. I crore per year within his or her constituency.

To clarify the matter further, Madam. let me add that Members of Raiva Sabha will possinate a district in the State from which he or ske has been elected where the works will be undertaken. The funds will be released to the District Collector directly by the Ministry of Rural Develonment, who will operate the scheme. The works will be executed through Goverament agencies by the Collectors after consultation with the M.Ps. The handling of funds, issue of contracts, disbursement of money will be done by the Collector according to the pattern he is already following.

The types of works that will be allowed will be such as to lead to the creation of durable assets. Under no circumstances shall any revenue expenditure be undertaken under this scheme. Each individual work shall not exceed Rs. 10 lakhs. The scheme is for developmental work of small nature and based on locally felt The work that may be done at the instance of a Member of Parliament may fall in one of the following categories with a ce'ling, as I said, for each project of Rs. 10 lakhs. The following is illustrative list of works. It is only illustrative: you can add to it if there anything particularly useful. In fact, after I made this announcement just now, while I was coming here, there was a suggestion that Angan Wadi buildings should also be included. It is a very useful thing. It has not been included, but we will include L DOW.

Constructing of school buildings, providing drinking water to the people in the villages, towns or cities by digging tubewells or doing something else which may is being proposed in the current year, but

help in this respect, constructing village roads or approach roads, constructing bridges on the approach roads, constructing common shelters for the old or handicapped, constructing the hnildings for the Gram Panchavats, or for cultural and sports activities or hospitals, afforestation in the Government and community land and social forestry for nroviding employment in lean periods.

Desilting and digging of village ponds: construction of irrigation canals to avoid the loss of water and also to provide employment to the people; constructing common gobar gas plants or carrying on some activities related to it: construction of small irrigation bhandaras or lift irrigation schemes or water table recharging schemes; public reading rooms or study rooms; creches; construction of Primary Centres of post mortem rooms. crematoriums : construction of public tollets and bathrooms, drainage and gutters. footpeths and nathways: provision of electricity, water pathways, public toilets. etc., in the slums of the cities or towns and villages; construction of house gallies between old huildings in the cities, towns and villages, Ashram Shalas in tribal areas, bus sheds and stops for public transport bus passengers; mobile toilets for local bodies useful at fairs, public meetings, sports meets, etc. Any other item specified by the Union Government from time to time.

Hon. Members may suggest any ber of similar items which they may find relevant in their respective areas.

The detailed guidelines for the scheme will be issued by the Ministry of Development in due course.

While the scheme will start in current year given that some time will be required for preparatory work, it may not be possible to implement it before the beginning of February 1994. Hence token provision of Rs. 5 lakhs per MP

from 1994-95 the full provision will be made.

श्रीमतो मुबमा स्वराज (हरियाणा) : उपसमापति महोदया (व्यवधान)

THE DEPUTY CHAIRMAN; Now, that was the difference—what Mr. Jaipal Reddy was asking...(Interruptions)...

भौमतो सुषमा स्वराजः महोदया, मैं क्लेरीफिकेशन के नहीं पूछ रही हूं।

उपसभापति : ग्राप क्या पुछ रही हैं ?

भोमतो मुख्या स्वराख: में सुझाव दे रही हूं। सब पहले में प्रधानमंत्री जी को बधाई देना बाहती हूं (अथवधान)

सैयद सिम्से रजी (उत्तर प्रदेश): नहनेदया, प्रधानमंत्री जी ने जो सांसदों के बारे में व्यवस्था की है (व्यवस्थान)

†[سید سبط رضی : سہودیا پردھان منتری جی آرے جو سانسدوں کے بارے میں گھوشفا کی ہے ''مداخلت'']

श्रीमस्ते सुषमा स्वराक्: मैं बोल रही हूं सिब्ते रजी जी (ब्यवधान) उन्होंने मुझे ब्राज्ञा दी है (ब्यवधान)

सम्बद्ध सिक्ते राजी: हम सब से पहले उन्हें बाधाई देना जोहेंगे (व्यवस्थान)

﴿ سِيدَ سِبِطُ رَضَى ؛ هم سب سِن پہلے انمین بدھائی دینا چاھینگے ''سذاخلت'']

भी राम नरेश यावय (उत्तर प्रदेश): पूरे सदन की और से प्रधानमंत्री थीं की अधाई (द्यावधन)

कई मामनोब सबस्य प्रधानमंत्री भी को बधाई (खबबाब)

उपसम्भापति : बधाई दे रहे हैं (व्यवधान) सब मोग दे रहे हैं (व्यवज्ञान) सुपमा स्वराज मी बधाई बंधाई दे रहीं हैं (व्यवधान)

्रश्री पी.बी. नरसिंह राष**ः यक्षाई का तजात** कर रहा हूं। भौमती मुक्का स्वराज: सब से पहले में क्षर से अपने और अपने इस की कोर से तबा सारे विपन्नी वेचों की ओर से इतनी महस्वपूर्ण घोषणा के लिए प्रधानमंत्री जी को बचाई देना वाहती हूं। इससे सांसदों का पद बड़ा लाभकारी और उपयोगी होगा । सांसदों की भूमिका अपने केंद्र के विकास के अन्दर कुछ हो सकेगी। इस के सिए मैं उन्हें पुन: बधाई देती हूं।

में केवल एक सुझाव देना चाहती हूं, स्लैरी-फिकेशन नहीं, स्टेटमेंट होती तो क्लेरीफिकेशन देते यह अनाऊंसमेंट है इसलिए मेरा सुझाव है । प्रापने राज्य सभा के सदस्यों के बारे में यह कहा है कि राज्य सभा के सदस्य कोई भी एक खिस्ट्रक्ट नामांफित कर सकते हैं जिससे वह जीत कर आए हैं । मैं प्रधानमंत्री जी की कहना चाहती हूं कि राज्य सभा के सदस्य किसी जिले से जीत कर नहीं धाते हैं।

धी पी.वी. मरसिंह राखं:ऐसा नहीं है।

"A district from the State from where they have been elected." यह कहा है।

जीवतो सुवना स्वराज में वही कह रही हूं। में यह कहना चहती हूं कि राज्य समा के सदस्यों का इलोक्टोरल कालेज पुरा एव. एव. व्या. का होसा है। इसलिए प्रकर किसी जिला विश्लेष की हम नामांकित करेंगे तो हमारे अपने सूम. सूझ. एका में यह बात आ जाएगी कि सापने यह जिला कैसे जुना । इसलिए मेरा सामसे यह कहना है कि नोक समा के सदस्यों के संदर्घ में तो उतका प्रपता एक निर्वाचन क्षेत्र है, वह सही बनता है सेकिन हमारा निर्वाचन क्षेत्र पूरा राज्य है। सारे राज्य के विधायक हमें बोट दे कर जिला कर भेजते हैं। प्रगर हम किसी जिला विशेष की एक करोड़ रुपया देंगे तो हम बाकियों के साथ श्रव्याय करेंगे। इससे हार बनिंग होगी और यह विकार का विषय बनेगा। (व्यवसाय) सुने कहने दीजिए (श्यवधान) आपका दूसरा सुप्ताव हो प्रो भ्रलग से कह दीजिए (व्यवधान)

^{†[]} Transliteration in Arabic Script.

THE DEPUTY CHAIRMAN: Let her give her opinion. Please have patience

· श्रीमती **मुषमा स्वराज : ह**में पूरे राज्य के लिए श्राप छट दे दीजिए। इसमें एक दिक्कत स्नासकती है कि जब हम डिस्ट्रिक्ट तय करते हैं तो बिस्टिक्ट मेजीस्ट्रेट या डिस्टिक्ट कजनटर के पास पैसा रखा जाता है जिसको वह बांट मकता है। यह एक दिक्कत है जो स्नापको सः सकती है तो बजाए डिस्ट्रिक्ट कलक्टर के राज्य समा के सदस्य के लिए कोई ग्रीर ग्रयारिटी जैसे चौक सेकेट से या कोई और ग्राप तय कर सकते हैं। ग्राप उस एक करोड को चार जिलों में बांटना चाहें तो चार जिलों में बांटे ब्रौर पांच जिलों में बांटना चाहें तो पांच जिलों में बांटे ग्रीर ग्रलग ग्रलग डिस्ट्रिक्ट कलक्टर को चीफ सेकेंटरी पैसा दे दे। अगर एक डिस्ट्रिक्ट की पावंदी हम पर लगाएंगे तो हमारे एम. एल. एज. झन्डा करेंगे। फार एग्जेम्पल, मैंने अगर अपनाला का एड्रेस दियाती में प्रकेले प्रम्बाला डिस्ट्रिक्ट के लिए दे , दूंगी । तो बाकी के हरियाणा के जो 15 जिले छूट जाएंगे . उनको लगेगा कि म्राप चुनकर तो हम सबके माध्यम से गयीं और ग्राप एक करोड़ का खर्च केवल ग्रम्बाला में करवा रही हैं। इसलिए मैं ब्रापसे कह रही है कि राज्य सभा के सदस्यों का संदर्भ अलग है, इलेक्टोरल कालेज अलग है। द्याप कृपया हमें वहीं एक करोड़ रुपए की राशि पूरे राज्य में खर्चने के लिए दे दें, एक जिले विशोष के लिए नहीं। मेरा इतना ही सझाव है। थी रजनी रजन साह (बिहार) महोदया,

सुषमा जी ने जो कहा है वह काफी सही बात है ग्रीर में भी उसकी ताईद करता हूं ग्रीर इस पर प्रधान मंत्री जी विचारकरें।

SHRI SUKOMAL SEN (West Bengal): On this, I want to

DEPUTY CHAIRMAN. One minutes, please... (Interruptions). We are not having clarification. . . (Interruptions).

SHRI SUKOMAL SEN: No clarifica-I have one point to make... tion. (Interruptions).

जपसमापति : बैटिए . . .

One minute. One question at a time. ...(Interruptions).

SHRI VISHVJIT P. SINGH: Madam. in this House the most innocuous and the most wonderful things can be converted into a matter of a great debate.

SHRI SUKOMAL SEN: No debate, Madam:

श्रीनती सुप्रमास्वराजः प्रपर प्रच्छा सुझाव भी श्रापको बहस का मुद्दा जनता है तो मैं श्रापकी ग्रमल को क्या कहं'''(इदद्यान)

उपसभापति : ग्राप बैठिए .. (व्यवधान)

Mr. Jibon Roy, will you please sit down? SHRI SUKOMAL SEN: She has congratulated the Prime Minister on behalf of the Opposition. But, Madam, I would like to strike a different note. I feel that this decision of the Prime Minister will create more problems than it will solve because it will create anarchy in the State planning in each State. I think that this decision is not a wise decision though some Members have indulged in flattery...(Interruptions).

SHRI V. NARAYANASAMY (Pondicherry): If one district is allotted to each Rajya Sabha Member, it will create problems...(Interruptions).

SHRI SUKOMAL SEN: It will be harmful, Madam.

THE DEPUTY CHAIRMAN: Okay, okay, your opposition has been registered That is all. Now, please sit down. Anybody supporting it and anybody else opposing it is over. I am not allowing anything on it any more. I am not allowing anything on it ... (Interruptions).

SHRI JIBON ROY (West Bengal): This is against the panchayat system. This is against decentralisation. Hence we oppose it. (Interruptions).

THE DEPUTY CHAIRMAN: How can two persons speak together? ... (Interruptions).

Please, just a minute, just one second, just a second. Mr. Jibon Roy, just for a minute will you have peace in the House? Just one second, one minute.

The Prime Minister made the announcement. If Members have any suggestions, they can send them to him in writing. We have got some listed business. We are not opening the door to this. Somebody likes it. Somebody else dislike it. If you have any opposition, you can send it to him in writing.

Thank you. Mr. Prime Minister, for coming over here and making this announcement. I thank also the Planning Commission, the Parliamentary Affairs Minister who took the initiative in it, of course the Finance Minister who will provide the money for this and everybody else. Thank you.

Now that is over. That matter is over.

SHRI JAGMOHAN (Nominated): What about nominated Members? ...(Interruptions).

THE DEPUTY CHAIRMAN: Now we go back to television.

बैठिए । बात खरम हो गयी है । एक करोड़ स्पमा जब आएगा उसके बाद बात कीजिएगा। अभी तो दूरवर्णन की समस्या का ममाधान हो जाए(व्यवधान)

HALF-AN-HOUR DISCUSSION—Contu. Points arising out of answers given in the Rajya Sabha to Starred Question 62 on 7th December, 1993 regarding telecasting rights for Hero Cup Tournament—Contd.

SHRI K. P. SINGH DEO: Madam, I was mentioning that no country in the world...

उपसं<mark>भाषति : मभी श्राप एक काम करें । श्राप</mark> सबल पू**र्छे** : (व्य**रद्या**न)

I will tell you the procedure for Halfan-Hour Discussion, please. We have to run the House on procedure. I know you want to speak in detail. But please answer the questions.

SHRI K. P. SINGH DEO: Madam, I want to reply to the Members. I want them to judge it. I am not defending anything. I am not attacking anything.

THE DEPUTY CHAIRMAN: No, no. it is not a court of justice. They have put some queries, You answer them. Answer the questions.

SHRI K. P. SINGH DEO: I am answering one by one. I have already answered the first question. DD is prepared to compete. Already we are competing. We have taken up the challenge. We are not running away from it. As I was mentioning, no country in the world allows a person to undertake broadcasting from within that country without a proper licence and without severe restrictions. I gave two examples of Japan and Britain. This will be in reterence to hon. Member's first and fourth question i.e. about world tournaments and world rights. In the course of my clarifications, I will answer those points also.

THE DEPUTY CHAIRMAN: Please answer. I have at least 25 Special Mentions to clear after this.

SHRI K. P. SINGH DEO: If I get interrupted in between, then I will take....

THE DEPUTY CHAIRMAN: Half-anhour should be half-an-hour.

्रव्यवधान) चापके सवालों के जवाब ग्राग्हे हैं सुनिए, ज्यान दीजिए।

श्रीमती सुपमास्वराज : मेरे सवालों के जवाब तो "हाँ" या "न" में विष् वा तकते हैं। " "ः